

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3873
ANSWERED ON:16.12.2011
PRACTICE IN PRIVATE HOSPITALS
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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has imposed ban on private practices by the doctors of Government hospitals;
- (b) if so, whether cases of private practice by doctors of Government hospitals have been reported from some States; and
- (c) if so, the State-wise details and the corrective measures taken in this regard?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) Under Rule 14 of Central Health Service Rules (CHS), 1996, private practice of any kind including consultation and private practice is prohibited for CHS doctors. However, they are entitled to Non-Practising Allowance.
- (b) 'Health' being a State subject, cases of private practice by doctors of Government Hospitals from States are not reported to the Union Health Ministry.
- (c) During the last two years, 4 cases of private practice by doctors have been reported from NCT of Delhi, being a participating unit of CHS Cadre. The process for taking disciplinary action against them has been initiated in the Ministry of Health and Family Welfare.